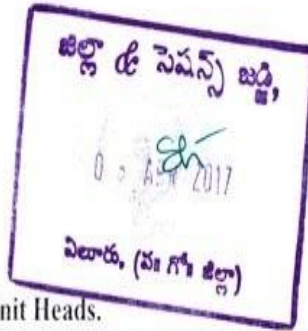


Dr. D. NAGARJUN,
REGISTRAR (ADMN.)

HYDERABAD,
Dt: 21-03-2017.



To

All the District Judges/Unit Heads.
The Chief Judge, City Civil Court, Hyderabad.
The Chief Judge, City Small Causes Court, Hyderabad.
The Metropolitan Sessions Judge, Hyderabad.
The Special Judge for Economic Offences, Hyderabad.
The Special Judge for Essential Commodities Act, Hyderabad.
The Special Judge for Prevention of Corruption Act for Speedy Trial of
Cases of Embezzlement of Scholarship Amounts in Social Welfare
Department, Hyderabad.
The Director, A.P. Judicial Academy, Secunderabad.
The Registrar, Lokayuktha and Upalokayuktha, Hyderabad.

R.3091
3.4.17

Sir/Madam,

Sub:-Chief Justice Relief Fund – Revised Rules for the
Administration of Chief Justice Relief Fund – Furnished -
Regarding.

I am to forward herewith the copy of the Revised Rules of Chief
Justice Relief Fund, 2017, which will come into force w.e.f. 01-04-2017
for your information and taking necessary action for Administration of
the said fund as per Revised Rules.

Receipt of the same may please be acknowledged.

Yours faithfully,

(Handwritten signature)

REGISTRAR (ADMN.).

Copy to:-

The Drawing Officer, High Court of Judicature at Hyderabad.
The Section Officer, Special Officers Section, High Court of Judicature
at Hyderabad.
The Section Officer, Establishment Section, High Court of Judicature
at Hyderabad. (with a direction for necessary action for administration
of the said fund as per Revised Rules).

...2

The Accounts Officer, Accounts Section, High Court of Judicature
at Hyderabad.
The President, Junior Officers Association, High Court of Judicature at
Hyderabad.
The President, Personal Secretaries to Hon'ble Judges and Court
Masters Association, High Court of Judicature at Hyderabad.
The President, Service Association, High Court of Judicature at
Hyderabad.
The President, Judicial Officers Associations for the State of Telangana
and the State of Andhra Pradesh. **(with a request to
communicate the same to all the Officers)**
The President, State Judicial Employees Associations for the State of
Telangana and the State of Andhra Pradesh.
The President, Class IV Employees Association, High Court of
Judicature at Hyderabad.
The Secretary, A.P. Judicial Class IV State Association, District Court,
Chittoor.

PRL.DISTRICT COURT, WEST GODAVARI: ELURU : DT. 04.04.2017.

Placed the Copy of the Revised Rules of Chief Justice Relief Fund 2017 w.e.f. 01.04.2017 as per Hon'ble High Court's letter dated 21.03.2017 in District Court's website i.e., ecourts.gov.in/westgodavari and emails of the all the Judicial Officers working in the Unit of West Godavari, with a request to download and communicated the same to all the staff members who are working under their control.

The receipt of the same may please be acknowledged for onward transmission to the Hon'ble High Court.

Scungh 4417
PRL. DISTRICT JUDGE,
W.G., ELURU.

DIB NO. 2263
DATE: 4.4.17

**RULES FOR THE ADMINISTRATION OF THE CHIEF JUSTICE
RELIEF FUND.**

(Revised Rules 2017)

* * * * *

WHEREAS the High Court in its Circular Roc.No.4897/84-B.Spl., dated 18-10-1984 decided to constitute a Fund called as “Andhra Pradesh Chief Justice Relief Fund”, the said Fund to be constituted by the voluntary contributions from the members of the High Court Service, Andhra Pradesh State Judicial Service and the Andhra Pradesh State Judicial Ministerial Service, in the manner provided hereinafter.

WHEREAS the High Court had been collecting the contributions forming the fund and maintaining and administering the same extending financial help in deserving cases as decided by the Hon’ble the Chief Justice.

WHEREAS it was thought fit to frame by rules for the administration of the said fund so as to place it on a regular basis and the same are being implemented w.e.f. 01-05-1989 with amendments effected from time to time.

NOW, the High Court after consultation and discussions with the various Associations of the Judicial Department and other persons interested in the administration of the said Fund frames the following revised rules:-

1. Short Title, Commencement and Application:-

- (i) These rules may be called “The Chief Justice’s Relief Fund Rules for the High Court of Judicature at Hyderabad for the State of Telangana and the State of Andhra Pradesh”.
- (ii) These revised Rules shall come into force w.e.f. 01-04-2017.
- (iii) These rules shall apply to such of those employees who regularly subscribe to the Chief Justice Relief Fund.

2. Definitions

For the purpose of these Rules:

- (a) Employees shall mean and include every Officer borne on the cadre of the Service of the High Court, Judicial officers of Subordinate Judicial service, Judicial Ministerial Service, General Subordinate Services and Last Grade Services for the States of Telangana and Andhra Pradesh are members of the said fund and they shall contribute such amount as may be prescribed according to these rules to the said fund, but excludes contingent employees.
- (b) Fund shall mean the Chief Justice Relief Fund.
- (c) Officer shall mean all Gazetted Officer of High Court Service, Judicial Services and of Judicial Ministerial Services.
- (d) Non Gazetted Officer shall mean all Non Gazetted Officers of High Court Service and of Judicial Ministerial Services
- (e) Last Grade Services shall mean all Last Grade Services of High Court Service and of Judicial Ministerial Services.
- (f) District Judge shall mean with reference to the City Civil Court, the Chief Judge and the Additional Chief Judges, the Chief Judge of the Court of Small Causes, Hyderabad, and Additional Chief Judge of the said Court, the Metropolitan Sessions Judge, Hyderabad, and any Judicial Officer of rank of a District & Sessions Judge including the Chairman or Presiding Officer of any Tribunal under the administrative control of the High Court.
- (g) Subscription means such contribution as may be prescribed by these rules as payable by any employee from time to time.
- (h) Distress shall mean
 - (i) Circumstances necessitating financial assistance either due to the serious ailments or diseases or accidents of any member or his/her dependents to the said Fund.
 - (ii) Any substantial loss caused on account of any damage to the property or injury to the members due to natural calamity like floods, cyclone, fire accident etc., Necessitating for financial aid.

3. Administration of the Fund:

- (i) The Fund shall be administered by a Board of Trustees consisting of not more than five Judges including the Chief Justice.
 - (ii) The Chief Justice shall be the Chairman of the Board of Trustees, and shall nominate not more than four Hon'ble Judges as trustees of the fund.
 - (iii) The Board of Trustees may frame rules regulating the conduct of its business.
4. The Corpus of the Fund shall consist of the contributions made by the Officers and employees under the control of the High Court at such rates as may be prescribed under these rules, and the interest accrued on Court fee deposited in the High Court and Subordinate Courts of both States.
 5. The Corpus of the Fund shall be invested in fixed deposits in the Nationalized banks as the Chief Justice may decide from time to time.
 6. All employees of High Court Service, Officers of the Judicial Service and Employees of the Subordinate Judiciary shall contribute every month to the corpus of the Fund administered by the High Court
 7. Every officer shall contribute an amount of Rs. 100/- per month, every Non Gazetted Officers shall contribute an amount of Rs. 80/- per month and every Last Grade Service employee shall contribute an amount of Rs. 40/- per month from 01.04.2017.
 8. In the event of any employee being transferred from one District to another, his or her account shall be transferred to the District of transfer.
 9. The contribution to the Fund shall be made till such time as the service of the member comes to an end either by retirement or by his death, or on his removal from service whichever is earlier.

Management of funds

10. The Board of Trustees may, in its discretion, grant Financial Assistance, to the members/dependents of the member in distress from the Fund as it deems fit in the circumstances of the case, and in the manner provided hereunder.

Financial assistance

11. The Board of Trustees may grant Financial Assistance of such amount as is deemed reasonable, not exceeding Rs. 3,50,000/- from out of the Chief Justice Relief Fund to the approved probationers only and whose left over service is at least 2 years, to members/dependents of the members in distress. The financial assistance granted shall be repaid by the applicant in monthly instalments as may be fixed by the Board of Trustees, taking into consideration the remaining service of the member and his net salary.
 - (i) Financial Assistance shall not be granted for meeting future medical requirements
 - (ii) The Financial Assistance granted will be sent to the member through the Unit Head in case the member belongs to the Service of the Subordinate Courts, and the Registrar General in case the member belongs to the High Court Service. The Unit Head/Registrar General shall verify the genuineness or other wise of the claim made by the member, ensure that the amount so sanctioned is utilized for the purpose for which it was granted, and intimate the High Court within one month of the disbursement of the Financial Assistance.
 - (iii) At the time of forwarding the application for grant of Financial Assistance, the District Judge shall ascertain whether there are any outstanding loans pending, other than the recoveries effected in pay slips of the applicant.
 - (iv) The Financial Assistance so sanctioned shall be recovered from the retirement benefits of the member. In case the member retires voluntarily or is compulsorily retired from service or resigns from service or is dismissed/removed from service the outstanding amount of financial assistance, if any, shall be recovered from the terminal benefits of such member.
 - (v) The applicant who is seeking Financial Assistance shall submit his application with an unconditional undertaking that he shall repay the amount sanctioned to him.
 - (vi) Every member or his legal heirs or nominee who seeks Financial Assistance in circumstances amounting to 'distress' within the meaning of these rules, shall submit an application to

the Hon'ble the Chief Justice through proper channel and all such applications shall be forwarded to the Registrar (Admn.), High Court of Judicature at Hyderabad as expeditiously as possible and shall be disposed of within 15 days of its receipt by the Registrar (Admn.), High Court of Judicature at Hyderabad.

Interim relief

12. On receipt of such application, The Hon'ble the Chief Justice may, in his discretion, grant such interim relief as deemed reasonable, in case of necessity for financial assistance, from the Chief Justice Relief Fund for treatment of serious ailments needing immediate medical care on the recommendation of the concerned District Judge. Such interim relief sanctioned shall be deducted from the final amount of financial assistance to be granted by the Board of Trustees.

Refund of contribution

13. The Principal amount contributed by the members of the Chief Justice Relief Fund shall be refunded to the employees, on retirement from service after superannuation, or when he/she ceases to remain in service, as under:-

Sl. No.	Length of service	Eligible for refund amount
1	Below 10 Years	The Principal amount Contributed by the member shall be refunded with a bonus of 10%
2	10 - 15 years	The Principal amount contributed by the member shall be refunded with a bonus of 25 %
3	15 - 20 years	The Principal amount contributed by the member shall be refunded with a bonus of 50 %
4	20 - 28 years	The Principal amount contributed by the member shall be refunded with a bonus of 75 %
5	Above 28 years	The Principal amount contributed by the member shall be refunded with a bonus of 100 % (Double the amount)

14. In the event of the employee being transferred from the Judicial Department to some other Department, he/she is entitled only to claim the amount already contributed by him/her till the date of transfer.
15. In the event any employee is sent on deputation to other department, it is the employee's personal responsibility to continue to contribute to the

Fund. Stoppage of contribution shall disentitle the employee from claiming the benefits under the scheme and he/she will only be entitled for refund of the amount already contributed.

Relief on the event of death

16. Whenever any member of the Fund dies, his or her nominee, and in case there is no nominee, his or her heirs shall be entitled for a sum of Rs. 1,00,000/- in the case of Officers, Rs. 80,000/- in the case of Non Gazetted Officers and Rs. 50,000/- in the case of Last Grade Service, provided that he/she had paid the contribution to the fund regularly till the month preceding his/her death.
17. Every employee may nominate a person to be his/her nominee to receive the said sum on his/her death and if there is no such nomination, the said amount shall be paid to his/her heirs as per law.
18. The Board of Trustees/Chief Justice may waive the requirement of contribution for a period not exceeding 12 months in exceptional circumstances when the employee was on extraordinary leave without allowances. This applies to Rule 16 above.
 Note:- In case any member is on E.O.L. the concerned Drawing Officer shall inform the member to pay the default contribution amount soon after he/she reports to duty.
19. In the case of the death of an employee, while in service, the Board of Trustees may consider waiving the outstanding amount of Financial Assistance subject to confirmation by the Unit head that the amount advanced was spent for the purpose for which it was advanced.
20. In cases of waiver of the amounts, to which the nominees/heirs of the employee would be entitled in case of his/her death during service, the contributed amount shall be set off to the extent of the amount waived, and the balance, if any, shall above be refunded to the nominees/heirs of the employee.

Maintenance of Accounts

21. The Registrar (Administration), High Court and the Principal District Judges and Presiding Officer of the Tribunal in all other cases, shall assist the Chief Justice in the maintenance of the accounts relating to

the contributions made by the employees and, for such purposes, may maintain such Registers as are necessary. They shall be forwarded every month details of the amounts received, and the names and particulars of members from whom the amounts were so received, to the High Court for entry against their names in the Register maintained for the said purpose.

22. The accounts of the Chief Justice relief fund shall be audited each financial year by the Accountant General.
23. Each Court, excluding the Principal District Court, shall remit the monthly collections to the Principal District and Sessions Judge with the relevant particulars. The Principal District Judge shall, after consolidation and verification, enter the same in the Register to be maintained by him in Form No.II given in the Appendix, and remit the money to the High Court. As and when any claim is made, the concerned Principal District Judge shall furnish necessary particulars to the High Court enabling the Registry to examine the claim.

Sd/-
ACTING CHIEF JUSTICE

Sd/-
C. PRAVEEN KUMAR, J

Sd/-
S.V. BHATTI, J

Sd/-
A. SHANKAR NARAYANA, J

//CERTIFIED TRUE COPY//

NRD 21/3/12
REGISTRAR (ADMINISTRATION)

ANNEXURE - I**FORM FOR CLAIMING FINANCIAL ASSISTANCE FROM THE
CHIEF JUSTICE RELIEF FUND FOR THE TREATMENT OF THE
MEMEBRS OF THE FUND AND THEIR DEPENDENTS**

1. Name and designation of the employee :
2. Office in which employed/ Place of work. :
3. Patient's relationship to the employee :
5. Nature of disease :
6. Name of the Hospital and whether
recognized by the Government. :

Declaration to be signed by the
member of the fund

I hereby declare that I am aware of rules regarding Chief Justice Relief Fund and the statements given in this application are true to the best of my knowledge and I shall repay the amount granted to me as per instalments fixed by the Hon'ble High Court.

Signature of member of the fund and
Office to which attached.

Terms and conditions for sanction

1. *The Financial Assistance cannot be granted for meeting future medical requirements.*
2. *The Financial Assistance can be granted to the approved probationers only and whose left over service is at least 2 years.*